



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

**CONEMPT PETITION NO.060/00051/2019 IN
 O.A. No.060/00425/2018**

Chandigarh, this the 29th January, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
 HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)**

Paras Ram Kakkar S/o Shri Duni Chand Kakkar, age 63+ yrs, formerly Chief Inspector of tickets (Group C), Office of Station Superintendent, Northern Railway, Jalandhar, resident of House No. 435-C, Karol Bagh, Jalandhar – 9, Punjab.

....Petitioner

(BY: MR. SUBHASH AHUJA, ADVOCATE)

Versus

Shri Vivek Kumar, Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur (Punjab) – 152002.

... .Respondent

(BY: MR. YOGESH PUTNEY, ADVOCATE)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Learned counsel for the petitioner submitted that in view of averments made in reply affidavit filed by the respondents, the petitioner be allowed to withdraw the preset petition.
2. Permitted.

3. The C.P. is disposed of as withdrawn. Notice stands discharged.



(Ms. Naini Jayaseelan)
Member (A)

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh

Dated: 29.01.2020

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